

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.22
C.P.No.75/BB/2022

IN THE MATTER OF:

Mr. Vaidyanathan Narayan ... Petitioner
Vs.
M/s. Bionic Yantra Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Party in Person
For the Respondent : Shri Ashwin. K

ORDER

1. Heard the Petitioner as Party-in-person and Ld. Counsel for the Respondent.
2. Ld. Counsel for the Respondent submits that settlement process is going on. However, the Petitioner/Party - in -person submits that Ld. Counsel on record is unwell. He further stated that he has not received any such proposal till now and no settlement discussions are going on.
3. It is noticed that in compliance to order dated 21.12.2023, the Petitioner has not yet filed written submissions. Therefore, he is directed to file the same within a period of two weeks, after serving the copy on the other side.
4. List the case on **06.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)